

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 653 of 2020

IN THE MATTER OF:

Kundan Care Products Ltd.

...Appellant

Versus

Mr. Amit Gupta & Ors.

...Respondents

Present:

For Appellant : Mr. Prithu Garg and Siddharth Mehta, Advocates

**For Respondents : Mr. Amit Gupta, Resolution Professional
Ms. Pooja Mahajan and Ms. Mahima Singh,
Advocates for R-1
Mr. Ashish Rana, Advocate for R-2 (CoC)**

ORDER
(Through Virtual Mode)

07.08.2020 Heard Mr. Prithu Garg, learned counsel for the Appellant on the issue whether the 'successful resolution applicant' whose plan was approved by the 'Committee of Creditors' can be permitted to withdraw the resolution plan.

At this stage, Ms. Pooja Mahajan, learned counsel for Respondent No. 1 and Mr. Ashish Rana, learned counsel for Respondent No. 2 appeared. Heard them as well. Hearing concluded. Reserved for orders.

Learned counsel may file their written submissions, not exceeding two pages on the limited question as formulated, within three days.

[Justice Bansi Lal Bhat]
Acting Chairperson

[Justice Anant Bijay Singh]
Member (Judicial)

[Dr. Ashok Kumar Mishra]
Member (Technical)